

**Central Administrative Tribunal
Principal Bench**

OA No.2963/2011

New Delhi, this the 17th day of August, 2015

**Hon'ble Mr. Justice Syed Rafat Alam, Chairman
Hon'ble Mr. P. K. Basu, Member (A)**

Sh. Krishna Chandra
R/o B-23, Palika Niwas,
Lodhi Colony,
New Delhi. Applicant.

(By Advocate : Shri M. K. Bhardwaj)

Versus
Govt. of NCT of Delhi & Ors. through

1. The Lt. Governor
Through the Chief Secretary
Delhi Administration,
New Secretariat,
New Delhi.
2. The Chairperson
New Delhi Municipal Corporation,
Town Hall, Parliament Street,
New Delhi.
3. The Secretary
New Delhi Municipal Council,
Palika Kendra, Parliament Street,
New Delhi. ... Respondents.

(By Advocate : Shri Rajeev Kumar)

: O R D E R (ORAL) :

Justice Syed Rafat Alam, Chairman :

Shri M. K. Bhardwaj, learned counsel for the applicant states that despite his endeavour, the applicant is not responding perhaps because he might have been given relief by the department and, as such he is not interested in pursuing the matter.

2. However, Shri Rajeev Kumar, learned counsel for the respondents submits that the relief sought for by the applicant in

this Application is under examination and most likely the same would be granted to him within fifteen days.

3. In view of the above, no further order is required to be passed in this Application. The OA is accordingly disposed of in terms of the statement made by the parties, and without entering into the merits of the case.

(P. K. Basu)
Member (A)

(Syed Rafat Alam)
Chairman

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